

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 7049 OF 2012

Between:

M. Lakshma Reddy, S/o. Late Chandra Reddy Business R/o. 8-3-236/1, Flat
No.504. Muralikrishna Enclave, Yusufugda Main Road, Hyderabad 45

...PETITIONER

AND

1. State of Andhra Pradesh, Principal Secretary to Government, Transport Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Andhra Pradesh, Hyderabad.
3. The Secretary, Road Transport Authority, Hyderabad.
4. Kun United Hyundai, Kun United Car Trax Pvt. Ltd., rep. by its Managing Director 6-2-953, Gound Floor, Krishna Plaza, Khairatabad, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ or order or direction more particularly one in the nature of writ of mandamus declaring as illegal, arbitrary and contrary to legal position the proceedings of the 2nd and 3rd respondents in Memo No.570/C14/2012 dated 06.02.2012 and issue a consequential direction to the respondents to forthwith grant exemption of life tax to the petitioner in terms of G.O.Ms.No.351, Transport, Road and Buildings (Tr.II) Department, dated 29.08.1978

I.A. NO: 1 OF 2012(WPMP. NO: 8923 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st, 2nd and 3rd respondents to direct the 4th respondent to release the vehicle to the petitioner without insisting on payment of life tax

**Counsel for the Petitioner: Ms. AKHILA SRIRAM REP
SRI. N. ASHWANI KUMAR**

**Counsel for the Respondent Nos. 1to3: SRI M. VIGNESWAR REDDY,
GP FOR TRANSPORT**

Counsel for the Respondent No.4: SRI P. PANDURANGA RAO

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.7049 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Akhila Sriram, learned counsel appears for
Mr. N. Ashwani Kumar, learned counsel for the petitioner.

Mr. M. Vigneswar Reddy, learned Government Pleader
for Transport appears for respondent Nos.1 to 3.

2. Learned counsel for the petitioner submits that the issue
involved in the Writ Petition does not survive for
consideration.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

//TRUE COPY//

**SD/- V.KAVITHA
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. One CC to SRI. N. ASHWANI KUMAR, Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at
Hyderabad [OUT]
3. One CC to SRI. P. PANDURANGA RAO, Advocate [OPUC]
4. Two CD Copies

B M

BSR

[Signature]

HIGH COURT

DATED:23/08/2024

ORDER

WP.No.7049 of 2012



**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

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28/9/24